

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 84(ND)16
CA. NO. 123/C-II/2017

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE COMPANY: M/s. Sandeep Bansil V/s. M/s. Nexgen manpower Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Nilava Bandhopadhaya	}	Adv. for defendant Respondent 1,2 & 3	Gyanendra Kumar
2.	Gyanendra Kumar			
1.	Arjun Singh Bhali	}	Adv. for Petitioner	Nalassia Khurana
2.	Nalassia Khurana			

ORDER

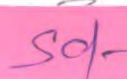
Reply has been filed by the Respondents to the Petitioner's application seeking restoration of the C.P. which was dismissed in default on 08.11.2016. Ld. counsel for the Respondent vehemently opposes the said prayer. However, keeping in view the averments made in the application as well as the fact that it would be expedient to adjudicate the main petition on merits, the application is allowed. Petition is restored to its original stage and number.

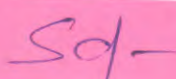
P.T.O.

2. Ld. counsel for the Petitioner wishes to file a rejoinder. Let the same be filed within a week.

3. There is no appearance on behalf of Respondent No. 4 & 5, though notified earlier. As the matter has been restored, it would be expedient to serve them again before proceeding against them ex parte.

4. Petitioner is directed to take steps. Dasti. Returnable on 22.03.2017.


[S.K. MOHAPATRA]
MEMER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]